

O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.3861
TO BE ANSWERED ON THE 9TH AUGUST, 2016

ACQUISITION OF AGRICULTURAL LAND

3861. SHRI TARIQ ANWAR:

Will the Minister of AGRICULTURE AND FARMERS WELFARE **†ãöŠãäÓã** एवं किसान कल्याण **½ãâããè**
be pleased to state:

- (a) the details of agricultural land acquired by private agencies, State-wise;
- (b) the details of complaints regarding acquisition of land received by the Government during the last three years and the current year; and
- (c) the action taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

†ãöŠãäÓã एवं किसान कल्याण **½ãâããè** **½ãñâ** **Àã•¾ã** **½ãâããè** (SHRI S.S. AHLUWALIA)

(a): As informed by the Department of Land Resources, Ministry of Rural Development; under the Land Acquisition Act, 1894, as well as under the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, the acquisition of land for various projects is done by the concerned State Governments/UT Administrations. Also, information related to acquisition of agricultural land is maintained by the concerned State Governments. However, consolidated information related to land acquisition, that includes acquisition of agricultural land is not maintained.

(b) & (c): Does not arise.
